

friend, if your State is hit by famine, is there is no special provision under the rules of procedure to bring the matter on the floor of the House for discussion? Is it only in the *Zero Hour* that you have to raise it? I do not think so. You please refer to the rules of procedure. Now, I have called Mr. Dhananjaya Kumar and he is on his legs.....(*Interruptions*)..... I am sorry. You cannot have a chance. As and when you like you want to raise issues in the *Zero Hour*. Is this the matter to be raised in the *Zero Hour*? Kindly excuse me.

(*Interruptions*)

SHRI V. DHANANJAYA KUMAR : I would like to bring it to the notice of the august House the brutal killing of an innocent man by a gun shot fired by one of the Ministers of the Government of Karnataka during the recently conducted by-election. Sir, friends from the treasury benches have been asking about the BJP culture. Now, may I ask the friends from the treasury benches one question? Does this represent the Congress culture, namely, Ministers killing innocent people by firing gun shots? Sir, on the 8th of June, an innocent man was killed by a gun shot fired by a Minister. A case has been registered against the Minister under Section 302 of the IPC. The sorry state of affairs is that even after the case has been registered, no action has been taken. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM) : This is beyond the jurisdiction of Parliament.

SHRI V. DHANANJAYA KUMAR: Nothing is subjudice. A case has been registered

under Section 302 of the Indian Penal Code. Yet, he is not arrested. (*Interruptions*)

SHRI ANIL BASU (Arambagh): It is unfortunate that all these things are allowed. We have given notice but we are deprived of raising issues. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: What is pointed out has nothing to do with the jurisdiction of Parliament.

SHRI V. DHANANJAYA KUMAR: Sir, when a Minister kills innocent people, then where should we go? Where should we lodge our complaint? And the Chief Minister has been protecting that Minister all along. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: There is an Assembly. You raise it in the Assembly. (*Interruptions*)

SHRI SRIKANTA JENA: Now the Parliamentary Affairs Minister says that it is a State matter and it should be debated there. But when the issue of Orissa came up, at that point of time, the Parliamentary Affairs Minister did not say anything. (*Interruptions*)

[*Translation*]

PROF. RASA SINGH RAWAT (Ajmer): Hon. Minister of Parliamentary Affairs, you should not follow a dual policy. When matters of Madhya Pradesh and Rajasthan are raised a different stand is being taken, but when it is about States of Karnataka and Andhra Pradesh, it is being said that it is a State Matter. (*Interruptions*)

[*English*]

SHRI RANGARAJAN KUMARAMANGALAM : It is time that we are realistic. It has been understood that where weaker sections, Scheduled Castes and Scheduled Tribes are concerned, there is a certain

amount of jurisdiction. Here is an individual case where some thing happened, where case has been registered and action is taking place ....(Interruptions)....Government is seized of the matter and unless the person is present, he cannot defend himself. It is direct allegation against him who is not present.

(Interruptions)

SHRIV. DHANANJAYA KUMAR: A case has been registered by the police but he is not being arrested. (Interruptions) I make a strong demand that the culprit should be immediately arrested. He should be produced before the court. He is an ex-minister now since he has resigned. My request is that a CBI enquiry should be instituted. to go into the whole matter.

SHRI H.D. DEVEGODA (Hassan): Mr. Deputy Speaker, Sir, I do not want to unnecessary waste the time of the House. I have got some responsibility to discharge as a representative of the people of Karnataka. I have been watching the proceedings for the last one year. I have got certain experience in Parliamentary democracy and I know how a Parliamentarian should behave. The hon. Minister of Parliamentary Affairs has said that this is a State matter which we cannot debate upon. I am very sorry to concede with the expression of the hon. Minister. A matter has to be looked into by the entire House without party politics.

After independence, in our democratic system, this is the first time when a Minister has taken law into his own hand and killed and innocent man. Even the Prime Minister's name has been dragged into it. After the incident took place a case is registered under 302 of IPC. But, what has happened? One month has lapsed. I will take the name of the concerned Minister, Shri Ramesh; I think when you can take the name of Shri Patwa, the Chief Minister of Madhya Pradesh, why

cannot I take the name of an ex-Minister of Karnataka, who is involved in the brutal murder? The Prime Minister's name has been dragged by the Chief Minister of Karnataka. I have a copy of the FIR, Inventory and so on. I have all the paper cuttings at my disposal and if the Deputy Speaker permits me I will place them on the Table of the House.

After the incident took place the concerned police officer was harassed because he registered a case under Section 302 of IPC. Sir, Karnataka is known for one of the best administrations. In the last 40 to 45 years, it is one of the model States. It is a peace loving State. But for the last two-and-a-half years there is no rule of law. All the honest and efficient officers have been victimised by the Chief Minister. How long are you going to tolerate it? The people of Karnataka are not going to tolerate this particular issue. A person, who is an accused under Section 302 of IPC, is going like a 'Maharaja' with the police escort. Is this democracy? We have to bend our heads in shame.

I would like to ask a question to the hon. Minister of Parliamentary Affairs. Is it going to bring any credit to you or to the democracy? I may tell you it is not going to bring any credit to your party Government. How can the Prime Minister's name be dragged into it? Chief Minister of the State, says: "I have consulted my party high command. I have consulted the Prime Minister and the Prime Minister has directed me not to drop the Minister and also order for a judicial inquiry only." I would say that if a judicial inquiry is going to be instituted on a charge of murder, why do you want the Criminal Procedure Code? You burn the Criminal Procedure Code. Is there any immunity for the Minister?

In 1976 there was an amendment moved in Rajya Sabha to give immunity to the Prime Minister; when anybody as the Prime Minister in Office commits some mistake, cer-

tain and the Prime Minister immunity should be given to him. Now, is there any such amendment being brought forward by the present Government in the Criminal Procedure Code so as to give immunity to the Minister? Is there any such Amendment? Can you tell me on which forum I must make my protest?

Sir, I had written two letters to the Home Minister and the Prime Minister requesting them to order a CBI Inquiry. It was because, I got full trust in my officers. I had also worked for six years in Karnataka as a Minister. I know, the officers are known for their integrity and their efficiency, but unfortunately, all of them have been victimised. The incident took place in the presence of the DIG, the SP of the District. They were helpless. They were keeping mum. When a Minister shoots a person and the dead body is there, no police officer would dare to seize the gun or the rifle or whatever type of gun he has used. Then, the police officer comes forward and says that the police has never fired. Sir, I am, with folded hands, requesting all the hon. Members to condemn such incident. It is not the question of a political party or the political Party. We are fighting here on political lines even on the serious issues. This is not a political issue. I do not mix politics here. The Police officer says that they have not fired; they have not opened fire. Sir, in your own constituency - because - you are the Deputy Speaker, you are sitting in the Chair, you have got certain limitations and you cannot express the feelings of the people of Karnataka - the people are feeling today that the administration has totally failed. There is no administration. I am not going to unnecessarily take the time of the House. Let me make myself clear how things are going in a Congress Ruled State. Shri Narasimha Rao always used to tell others that he is going to run a clean administration. Is it a clean administration? I do not know how the name of the Prime Minister was dragged by the

Chief Minister. If it was a law and order matter pertaining to a State, then why did they drag the name of the Prime Minister? According to the Chief Minister, The Prime Minister had issued instructions which has not been contradicted by the Prime Minister anywhere, up till now. He says that his Prime Minister has asked for a Judicial Inquiry. He says that his Prime Minister has asked him not to drop the Minister. If that is the case, then I have got every right to use this platform and express my grievances.

Sir, in the presence of the seniormost police officers, the firing took place. In the 45 years of our democratic history, no such judicial inquiry has been ordered on a murder case. If there is a police excess or a corruption charge against a politician, then there used to be a judicial inquiry and not in the case of a murder. Here, a case had been registered under Section 302. Today, that gentleman has not been touched. Already one month has elapsed. Nobody dares to touch him. In fact, the police escort is being given to him as in the case of other VVIPs. So much protection is being given to that man. This is going to bring an end to the democratic system. My friend from Orissa was telling just now that they have made a mockery of the elections. At least, I must thank that Chief Minister of Orissa, who was able to arrest even his own party MLAs. According to his own statement - I must thank that Chief Minister - he has taken the courage to arrest his own Party MLAs who had indulged in the criminal act. Here nothing has been done. Let the House come to its own judgement. I do not want to unnecessarily impute motives on any political party. I But I must tell here that my State has gone to the hands of such unlawful elements, a state known for the best administration in the whole country where persons like Shri Visveswariya and Sir Mirza I smail who know for their administration came. Today, Karnataka has gone into the hands of the \*\*lele-

\*\*Expunge as ordered by the Chair.

ments. I do not want to say anything defamatory against Congress. I do not want to drag the political party for using anything defamatory.

MR. DEPUTY SPEAKER: The word... may be removed from the records.

SHRI H.D. DEVEGOWDA: Sir, let me be very clear. This is for the first time that in the last one-and-a-half years I have seen such a thing happening.

14.00 hrs

I know this Zero Hour is for name sake, for publicity sake or for propaganda sake. I am not going to debate in this House. I have not come here for that purpose. Why do you want this Zero Hour to go on when the Government is not going to respond? Why do we put forward our points of views in this House in the Zero Hour? I cannot understand this.

The Prime Minister and the Home Minister were here. I have been trying for the last two days to get on this issue. Yesterday, Shri M M Jacob told that atleast the Rajasthan Government had conceded for a CBI Inquiry. When I have written two letters to the Prime Minister particularly on this issue for ordering a CBI inquiry in the whole matter, not even an iota of response came from the Government of India. This is the first time in the Indian history that a Minister has been involved in a murder case-day-light murder, at about 5.30. I can give you a certified copy of the FIR. I have got it in my hand.

MR. DEPUTY SPEAKER: You have quoted from the entire record in the House. Let us not unnecessarily violate the rules. We have to follow certain norms.

SHRI H. D. DEVEGOWDA: Is there any rule in this country? You are asking about the rule. A person had been killed by a Minister.

Is there any rule. Let me be very frank. You please tell me, guide me about it. You are sitting in this Chair. Is there any rule of law to kill an innocent person? Tell me, when is the Government going to answer, to give direction to the Karnataka Government, when is the Prime Minister going to give direction to the Karnataka Government to arrest the accused in accordance with the Criminal Procedure Code under section 302? Are they going to order a CBI inquiry or not? Let me tell them that if they are not going to order a CBI inquiry, if they are not going to arrest the accused, I am not bothered. The issue is alive. I know how to take care of that. The people will decide what the Congress Government is doing. Thank you.

SHRI ANIL BASU: Through you I am drawing the attention of the House and of the Government to the anguish, agony and the apprehension expressed by the millions of jute growers due to inordinate delay in announcing the minimum support price of raw-jute.

Jute harvesting has already started; and jute has started arriving in the market. But the Government has not yet announced the minimum support price for the raw jute; and that is creating a concern among millions of jute growers.

Side-by-side JCI has decided to close down its 45 purchasing centres; JCI has also been asked to restrict its operations. JCI has got no funds to start purchasing of raw jute and intervene in the market.

On one hand, Government has not announced the minimum support price for the raw jute; on the other this hand JCI has restricted its operations; JCI has got no funds to start its operations. In way, millions of jute growers will be at the mercy of the jute barons and the jute traders.

Side-byside, for public sectors units like